देंगे ...(ज्यवस्रात) । मान साहब प्राप भी बैठ जाइये, और अग्रवाल जी प्राप बैठ जाइये । प्रापके पास कोई सजेशन हो तो मंत्री जी को लिडकर भेज दीजिए।

SHRI ASHIS SEN (West Bengal): have got a suggestion, Madam.

THE DEPUTY CHAIRMAN: Yes, Mr. Muthu Mani.

SHRI ASHIS SEN: Will you permit me, Madam? I have a suggestion to make,

THE DEPUTY CHAIRMAN: You may write to the Minister.

DEMANDS OF WORKERS OF PUBLIC SECTOR UNDERTAKINGS

SHRI S. MUTHU MANI (Tamil Nadu): Madam, through this Special Mention, I would like to draw the attention of the Government to the demands of the workers of the Central public sector undertakings. I personally know their difficulties, Madam, since I am connected with them as the General Secretary of the Anna Thozir Sanga Peravai, which is affiliated to the Al India Anna DMK.

Madam, today most of the employees working in the Central public sector undertakings are deprived of the bonus benefit due to an out-dated ceiling on bonus under the Payment of Wages Act, The salaries of all staff have gone up, and even senior Class-IV employees have become non-eligible for bonus due to increase in their salary and also the limit feed for bonus which is Rs. 2500. The annual bonus should be given to all employees regardless of their status and salary. All employees contributing to an increase in productivity should have a right for a share in the profits or gains of the organisations. Therefore, Madam, I request the Government to remove this out-dated ceiling to enable all the extn-ployees Cu get bonus. I also urge upon

' the Government to enhance the bonus (rate from 8.33 per cent to 12 per cent i The minimum bonus rate of 8.33 per cent was fixed two decades before, as per the recommendations of the Bonus Review Committee. Over the years, th3 value of rupee has been steadily eroding and the minimum bonus of 8.33 per cent has lost all its relevance. Hence, there is a need to revise it to 12 per cent.

Madam, the hon. Labour Minister has j laid a statement' before the House on 16-3-1993, and it is stated in that state ment that 50 per cent of the arrears of IDA due for the period from 1-1-1989 to 31-12-1991 would be credited to the Provident Fund. This is very unfair. The Government should pay the arrears in cash with' interest.

Madam, during the meeting held between the Minister of State for Labour and representaties of various trade unions on 3-6 1992, it was agreed to by the Labour Minister to withdraw the directive issued earlier to Central public sector undertakings not to enter into any fresh agreement with the trade unions or any negotiation or commit-ment, paving the way for negotiations cr agreements with the trade unions by the Central public sector undertakings. Now, it is also said in the Minister's statement that the new wage settlement should be for a period of five It should be reduced to three years. vears. Further, the; hew wage agreement should take retrospective effect right from the date of expiry of the old settlement.

The pension scheme announced by the Government will not satisfy the workers Of the Public-sector undertakings sincg, it hag not been demanded by them. The Proposed pension scheme will be a third benefit! as demanded by the employees, iii addition to the benefits they are already getting. The scheme must be ex^j tended to all the private sector employees also.

It has been the demand of several trade unions before the Government to enhance the Income-Tax exemption limit to Rs. 60,000/-. As stated already, the

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salaries of all classes of workers in the public sector undertakings have gone up and now even the class IV staff have come under the Income-Tax Act. This is a genuine demand and the Govern-ment must enhance the income-tax exemption limit to Rs. 60,000/-.

At present, the Government is giving 12 per cent interest on the amount accu-, mulated in the provident fund of the employees and this interest rate was fixed some decades earlier. Over the years, the value of money has come down. Since the contribution to provident fund by the employees is their only savings after retirement, I request the Government to enhance the interest rate on the provident fund amount from 12 per cent to at least 15 per cent.

Most of the public sector undertakings have been talking about modernisation of their projects plants. I am sure that the employees and the trade unions are not against the modernisation. But the trade unions are demanding that proper rehabilitation of the employee,, should be made before launching modernisation drive. Modernisation can go in a big way in the interest of the country but it should not be at the cost of the workers. Therefore, I urge upon the Go, vernment to direct the Central Public sector undertakings to rehabilitate its employees before taking up modernisation of the plants.

ALLEGED MORE TO SHIFT THE SRI KRISHNA TEMPLE IN MINICOY ISLAND OF LAKSHADWEEP

O. RAJAGOPAL Pradesh): Madam Deputy Chairperson, I would like to invite the attention of this hon. House, through you, to a situation in Lakshadweep Islands, There is one island called Minicoy and I would like to place before the House a special problem faced by the mionrity community there. Several armed forces personnel of Madhya Pradesh are located there. They are about 250 in number along with their families. There is only

one temple, Sri Krishna Temple. That is the only temple available in the whole island. In the name of locating some other office or Navodaya Vidyalaya, the residents are afraid that this temple is going to be removed and located in a far-off place making it practically impossible for the people to go to the temple. This apprehension is there among the members of the minonty community. They have made a representation to me and I would draw the attention ot the Government to this apprehension in the minds of the minority community in Mimcoy. I would like to have some assurance from the Government that such a shifting will not take place and the minority community will be allowed to have free worship in Sri Krishna Temple in Minicoy Island. Thank You.

THE DEPUTY CHAIRMAN: The Minister is here and he will take note of it

NEED TO REDUCE THE PRESCRIBED LIMIT OF 500 GRAMS OF GOLD UNDER THE GOLD BOND SCHEME TO 100 GRAMS(FOR THE BENEFIT OF THE MIDDLE-INCOME GROUP PEOPLE:

SHRI JOHN. F. FERNANDES (Goa): I want to congratulate the Government, specially the Finance Minister, tor floating Gold Bonds which came into, force on Monday the 15th of March. The President issued an Ordinance and *he Bill is before this House for a discussion. As the Gold Bond Scheme has already come into force, I would like to say that the intention of the Government is to unearth 7000 tonnes of gold. The impression given to the general public is that the intention of the Government is also to regularise Rs. 5000 crores swindled by various people in the securities scam.

Madam, the minimum ceiling to deposii rold against the Gold Bond is 500 grams, and the value of this gold will be about Rs. 2 lakhs But this scheme is not going to benefit the people